

# CENTRAL ADMINISTRATIVE TRIBUNAL JABALPUR BENCH, JABALPUR

RA 53/2004 in OA 284/2001

Indere, this the 20th day of July, 2004.

### Coram

Mr.M.P.Singh, Vice Chairman Mr.Madan Mohan, Judicial Member

Bhagirath Prasad Gupta S/o Shri Bansi Lal Gupta R/o Village Dharampur Tahsil Baldeo Garh Dist. Tikamgarh (MP)

.. Review applicant

(By advocate Sh.R, .K Samaiya)

#### Versus

- 1. Union of India through the Secretary Department of Communication Posts & Telegraph New Delhi.
- 2. Superintendent of Post Office Chattarpur Division Chattarpur (MP).
- 3. Sub Divisional Inspector Niwari Sub Division Niwari District Tikamgarh (MP)

Respondents

(By advocate Mr.S.C.Sharma)

#### ORDER

## By Madan Mohan, Judicial Member

This RA has been filed to review the order passed by the Tribunal on 16.3.2004 in OA 439/2000. The review applicant has moved MA 751/04 for condonation of delay in filing the review petition. The MA is allowed and the delay in filing the RA is condoned.

2. In the present review application, no clerical error or glaring mistake has been pointed out by the applicant.

It is settled legal position that review proceedings are to be strictly confined to the ambit and scope of Rule 47 of CO.PC. In exercise of the jurisdiction under Rule 47, it is not permissible for an erroneous decision to be re-heard and corrected. It must be remembered that meview petition has a very limited purpose and cannot be allowed to be an appeal in disguise. The Hon'ble Supreme Court in 2000(4) SCC L&S 160 Union of India Vs.Tarit Ranjan Das, held that the





Tribunal cannot act as an appellate court while reviewing the original order.

3. In view of the foregoing, we do not find any merit in the RA and accordingly the RA is rejected.

(Madan Mohan )
Judicial Member

(M.P.singh) Vice Chairman

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खंकन सं ओ/न्याजबलपुर, वि		
•	प्रतिलिपि अमे िहात:-	
1)	सचिव, उच्च न्यायालय बार एसोसिएशन, जबलपुर	
2)	आवंदक श्री/श्रीमती/कुके काठंसन कर्म	
3)	आवंदक शी/श्रीमती/कुके काठंसन १८/८ Sæm वर्ग प्रत्यर्थी शी/श्रीमती/कुके काउंसन वर्ग कावारित केंद्र अल्लाक कावारित	
4)	वांयवाल, कोपाअ , जतलपुर न्यायपीठ	
	सूचना एवं आवश्यक कार्यवाही हेतु	
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